CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 263/MP/2022

Subject	:	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Company Limited (OPTCL) to refund the excess paid wheeling charges and short-term open access charges along with interest in respect of its transmission system of 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Budhipadar-Korba Circuit 2 & 3-Odisha portion) line and associated sub-station bays to MPPMCL.
Petitioner	:	Madhya Pradesh Power Management Company Limited (MPPMCL)
Respondents	:	Odisha Power Transmission Co. Limited (OPTCL) & 6 Others.
Date of Hearing	:	**9.7.2026**
Coram	:	Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri G Umapathy, Sr. Advocate, MPPMCL Shri Aditya Singh, Advocate, MPPMCL Shri R. K. Mehta, Advocate, OPTCL Ms. Himanshi Andley, Advocate, OPTCL Shri Anand Ganesan, Advocate, MSEDCL Ms. Sneha Singh, Advocate, MSEDCL Ms. Ranjitha Ramachandran, Advocate, GUVNL Shri Aneesh Bajaj, Advocate, GUVNL Shri Ravi Sharma, Advocate, CSPDCL Shri Aryan Chanda, Advocate, CSPDCL Ms. Deepa Mishra, Advocate, CSPDCL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsels for the Respondents made detailed submissions and concluded their respective arguments in the matter.

2. Considering their request, the Commission permitted both sides to file their additional note of arguments, if any, within 10 days with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)